

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION (CIVIL) NO. 7 OF 2025

IN RE : LACK OF FUNCTIONAL CCTVS IN POLICE STATIONS

IA No. 229821/2025 - INTERVENTION APPLICATION

WITH

SLP(Crl) No. 3543/2020 (II-B)

IA No. 33081/2024 - APPLICATION FOR PERMISSION

IA No. 79898/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 26113/2021 - CONDONATION OF DELAY IN FILING

IA No. 90624/2020 - CONDONATION OF DELAY IN FILING COUNTER

AFFIDAVIT

IA No. 91778/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 12159/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 32158/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 11296/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 26672/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 63144/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 8919/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 12227/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 11232/2021 - EXEMPTION FROM FILING O.T.

IA No. 11064/2021 - EXEMPTION FROM FILING O.T.

IA No. 63139/2020 - EXEMPTION FROM FILING O.T.

IA No. 10314/2021 - EXEMPTION FROM FILING O.T.

IA No. 26111/2021 - EXEMPTION FROM FILING O.T.

IA No. 25280/2021 - EXEMPTION FROM FILING O.T.

IA No. 20846/2021 - EXEMPTION FROM FILING O.T.

IA No. 66161/2023 - EXEMPTION FROM FILING O.T.

IA No. 117574/2020 - EXEMPTION FROM FILING O.T.

IA No. 135606/2021 - EXEMPTION FROM FILING O.T.

IA No. 138529/2023 - INTERLOCUTARY APPLICATION

IA No. 28732/2021 - INTERVENTION APPLICATION

IA No. 146824/2023 - INTERVENTION APPLICATION

IA No. 118616/2020 - INTERVENTION APPLICATION

IA No. 63148/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

W.P.(Crl.) No. 10/2021 (X)

IA No. 1829/2021 - EX-PARTE AD-INTERIM RELIEF

IA No. 1833/2021 - EXEMPTION FROM FILING AFFIDAVIT

W.P.(Crl.) No. 79/2021 (X)

IA No. 17363/2021 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL

VAKALATNAMA/OTHER DOCUMENT

IA No. 17356/2021 - GRANT OF INTERIM RELIEF

CONMT.PET.(C) No. 731/2022 in SLP(CrI) No. 3543/2020 (II-B)

CONMT.PET.(C) No. 839/2023 in SLP(CrI) No. 3543/2020 (II-B)

SLP(CrI) No. 6773/2023 (II-A)

IA No. 107100/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 107102/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Diary No(s). 30807/2024 (II-B)

IA No. 149602/2024 - APPLICATION FOR PERMISSION

IA No. 149601/2024 - APPLICATION FOR PERMISSION

IA No. 149596/2024 - EXEMPTION FROM FILING O.T.

Diary No(s). 33069/2024 (II-B)

Diary No(s). 58490/2024 (II-B)

IA No. 291193/2024 - EXEMPTION FROM FILING O.T.

Date : 29-01-2026 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA**

By Courts Motion

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UPON hearing the counsel the Court made the following
O R D E R

SUO MOTO WRIT PETITION(CIVIL) No(s). 7/2025 SLP(Crl.)
No. 3543 of 2020; Writ Petition (Crl.) No. 10 of 2021;
Writ Petition (Crl.) No. 79 of 2021; Contempt Petition
(C) No. 731 of 2022 in SLP(Crl.) No. 3543 of 2020;
Contempt Petition(C) No. 839 of 2023 in SLP(Crl.) No.
3543 of 2020; SLP(Crl.) No. 6773 of 2023; Diary No.
30807 of 2024; and Diary No. 33069 of 2024

1. We have heard the submissions advanced by Mr. Siddhartha Dave, learned *Amicus Curiae*. He has brought to the notice of this Court that, till date, the Union of India; the States of Chhattisgarh and Gujarat; and the Union Territory of Ladakh have not filed their compliance affidavits in terms of the orders dated 14th October, 2025, notwithstanding the repeated

opportunity granted by this Court *vide* order dated 25th November, 2025.

2. On a pertinent query made by this Court to the learned *Amicus Curiae* with regard to the creation and functioning of centralized dashboards in the States and Union Territories, he has apprised this Court that States such as Kerala, Rajasthan and Madhya Pradesh have already set up, or are in the process of setting up, centralized dashboards for monitoring CCTV infrastructure in the district headquarters.

3. Having heard and considered the submissions advanced by Mr. Siddhartha Dave, learned *Amicus Curiae*, the learned counsel representing the Union of India as well as the respective States and the Union Territories and upon a *prima facie* consideration of the issues involved, we are of the view that the matter requires structured institutional deliberation at the highest administrative level.

4. We, therefore, deem it appropriate to direct that the learned *Amicus Curiae* shall hold consultations and discussions with the Home Secretaries and the Director Generals of Police of all the States and Union Territories, through virtual mode on 21st February, 2026. The learned counsel for the Union of India and the respective States will be at liberty to join the meeting.

5. The purpose of the aforesaid interaction shall be to deliberate upon the feasibility, modalities and implementation framework of the

issues flagged in our earlier orders, particularly with regard to the creation of a centralized dashboard, standardization of CCTV infrastructure, storage mechanisms, audit protocols, and the role of independent oversight and technological interventions.

6. The Member Secretary, National Legal Services Authority (NALSA), is directed to make all necessary arrangements for the aforesaid meeting to be held at the NALSA Office, B-Block, Ground Floor, Administrative Buildings Complex, Supreme Court of India, New Delhi, 110001, including providing the requisite infrastructure and technical facilities for virtual participation.

7. The learned *Amicus Curiae* shall, after completing the aforesaid exercise, submit a consolidated report before this Court, indicating the broad consensus, divergences, practical difficulties, and concrete suggestions received from the States and Union Territories.

8. The said report shall be placed on record by the next date of hearing, to facilitate the issuance of pan-India directions in the matter.

9. All the States and Union Territories are directed to extend full cooperation to the learned *Amicus Curiae* for the effective conduct of the aforesaid deliberations.

10. The Union of India as well as the States of Chhattisgarh and Gujarat and the Union Territory of Ladakh are granted a last and final opportunity to file an appropriate affidavit responding to the

specific queries raised by this Court *vide* order dated 14th October, 2025, failing which appropriate orders shall be passed, particularly in view of the fact that an opportunity had already been granted by this Court for the very same purpose *vide* order dated 25th November, 2025.

11. List the matter on 26th February, 2026 for receiving the report of the learned *Amicus Curiae*.

Contempt Petition (C) Diary No(s). 58490 of 2024

12. Learned counsel appearing for the petitioner has filed Interlocutory Application No. 17837 of 2026 seeking withdrawal of the contempt petition, which is allowed.

13. The contempt petition is dismissed as withdrawn with liberty to file afresh, if so required.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILLEY)
ASSISTANT REGISTRAR